

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 78/MP/2024

Subject : Petition under Section 62 and 79(1)(a) of the Electricity Act, 2003, read with Regulation 29 of the Central Electricity Regulatory Commission (Terms and Condition of Tariff) Regulations, 2019, for determination of tariff on the installation of various Emission Control Systems in RTPS U#1&2 (2x600 MW) of DVC in compliance of Revised Emission Standards.

Date of Hearing : **22.7.2024**

Coram : Shri Jishnu Barua, Chairperson
Shri Ramesh Babu V., Member

Petitioner : DVC

Respondents : PSPCL and 7 Others

Parties Present : Shri Bharat Gangadharan, Advocate, DVC
Shri Mohit Gupta, Advocate, DVC
Shri Vikramjit Singh Gill, DVC

Record of Proceedings

At the outset, the learned counsel for the Petitioner submitted that the present petition had been filed for the determination of tariff on installation of various Emission Control Systems in RTPS Unit- 1&2 (2x600 MW) of DVC in compliance with Revised Emission Standards. In response to a specific query of the Commission, he submitted that Unit-2 of the project is yet to be operationalized and further requested time to file an amended petition.

2. None appeared for the Respondents, despite notice.
3. The Commission, after hearing the learned counsel for the Petitioner, allowed the filing of an amended petition on or before **21.10.2024** after serving a copy to the Respondents. The Respondents are also permitted to file a reply to the amended Petition by **6.11.2024** after serving a copy to the Petitioner, who may file its rejoinder, if any, by **20.11.2024**.
4. The matter shall be listed for hearing on **26.11.2024**.

By order of the Commission

**Sd/-
(Deepak Pandey)
Assistant Chief (Law)**

